

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/021/00186/2021

HYDERABAD, this the 4th day of March, 2021



**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

K. Sreenivasa Rao S/o Late K. Surya Prakasa Rao,
Aged about 58 years,
Occ : Assistant Superintendent of Post Offices (HQs),
Presently working as Superintendent of Post Office (Adhoc),
Suryapet Division, Telangana – 508213.Applicant

(By Advocate : Dr. A. Raghu Kumar)

Vs.

1. Union of India rep by its Secretary,
Department of Posts, Dak Bhavan,
New Delhi – 110001.
2. The Chief Postmaster General,
Telangana Circle, Hyderabad-500001.

....Respondents

(By Advocate : Mr. D. Laxmi Narayana Rao, Addl. CGSC)

ORAL ORDER
(As per Hon'ble Mr. B.V. Sudhakar, Administrative Member)

Through Video Conferencing:

2. The OA is aggrieved by the posting of the applicant in Maharashtra Circle on promotion as PS Group B, vide notification dt. 12.02.2021.

3. Brief facts of the case are that the applicant before being promoted to Group B Cadre has represented on 26.6.2020 to allot him to Telangana Circle on regular promotion since his wife is suffering from cancer for the last 15 years and is regularly taking treatment. However, on promotion, the applicant was allotted to Maharashtra Circle on 12.2.2021 while several others were considered for Telangana Circle. Hence, another representation was submitted on 22.2.2021 to consider his case since he has 28 months to retire.

4. The contentions of the applicant are that his wife is suffering from cancer and that other officers have been considered for posting in Telangana Circle. He has only 28 months to retire.

5. Heard both the counsel and perused the pleadings on record.

6. I. The applicant on promotion to Group B cadre was allotted to Maharashtra Postal Circle. The applicant states that his wife is suffering from cancer and therefore, sought re-allotment to Telangana circle. Besides, applicant asserts that several other officers have been considered for Telangana Circle. Hence, he made a representation on 22.2.2021 and the same is yet to be disposed. The Ld. Counsel prayed for disposal of the

representation. While conceding to his request, we direct the competent authority to dispose of the representation cited within 8 weeks, by issuing a speaking and reasoned order in accordance with rules and as per law. Till the representation is disposed of, status quo, as is prevailing on the date of hearing of the case, shall be maintained.



II. With the above direction, the OA is disposed of at the admission stage without going into the merits. There shall be no order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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